

BEFOR THE LOK ADALAT

Appendix-I

HELD AT Court of Addl CSM

[Organised by DLSA Authority/ Lakhimpur Committee under Section 19. of the Legal Services Authorities Act, 1987(Central Act)]

Patitioner/Plaintiff/Complainant ✓ - State of Assam (Md. Satique Islam)

Defendant/ Respondent, /accused - Md. Abdul Jalil

No. of proceedings of the GIR NO. 2797/2018 Court/Authority/Committee

Present: Addl CSM

Name of Judicial Officer: Mr. F. U. Chaudhury, MSJ
Retired Judicial Officer

Name of Members : (1) Mr. A. J. Mahanta, Advocate, M'L

(2)

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter, the following award is passed in terms of the settlement.

Today on 10/03/2022, both the above named parties of this case appeared before this court via video conference from their house. The video conference was arranged by Sri Jatin Bora, Para legal volunteer of DLSA, Lakhimpur, who was present with the parties. Both the parties have mutually and amicably settled this case voluntarily on condition that the accused of this case Md. Abdul Jalil or his family members will withdraw the case filed against informant or his family members in connection with the occurrence of this case, if possible by filing petition before I/O or subsequently in court. The case is disposed of accordingly.

The parties are informed that the court fee, if any, paid by any of them shall be refunded.

65161811
Petitioner/Plaintiff/Complainant

91161811
Defendant/Respondent
LT1

Judicial Officer

Member

Member

Date :

[Signature]
12-03-2022

[Signature]
Abdul Jalil
Taken by me

[Signature]
A. J. Mahanta
Comptroller, Lakhimpur
12/03/2022

(Seal of the Authority Committee)

[Signature]
Jatin Bora (PLV)